

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT - IV

13. CP(IB)-2193(MB)/2019

CORAM: SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 05.08.2019

NAME OF THE PARTIES: EMPLOYEES OF LOK HOUSING &
CONSTRUCTIONS LTD.
v/s.
Lok Housing & Constructions Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel on behalf of the Petitioners is present.
2. The Corporate Debtor is already undergoing CIRP in terms of the Order dated 03.06.2019 in CP 4135/IB(MB)/2018. In view of this, this Petition CP(IB)-2193(MB)/2019 is **dismissed** as infructuous with liberty to the Petitioners to lodge their claim with the IRP appointed for the Corporate Debtor.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

05.08.2019
pvs

